

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 208**  
**IB-313/ND/2022**

**IN THE MATTER OF:**

**Karur Vyasa Bank**

... **Applicant/Petitioner**

**Versus**

**Vishnoo Mittal**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 17.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appiicant** : Mr. Vijay Kumar

**For the Respondent** : Adv. Abhishek Anand, Adv. Sahil Bhatia

**For the RP** : Advocate Yashu Gupta

**ORDER**

Mr. Pathik Chaudhary, Ld. Counsel appears on behalf of the Respondent/Personal Guarantor who submits that they have challenged the Constitutional validity of Section 95 of IBC, 2016 in Writ Petition No. 755/2022 vide order dated 05.07.2022. He further submits that the Hon'ble Apex Court has granted stay in the matter. He seeks adjournment of 2 weeks.

List the matter on 09.12.2022.

  
**(L.N. GUPTA)**  
**MEMBER (T)**

  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**